

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 03  
IA No. 176/JPR/2019  
IA No. 08/JPR/2020  
IA No. 437/JPR/2022  
IA (IBC) (Plan) No. 06/JPR/2024  
CP No. (IB)- 03/9/JPR/2018  
Under Section 9 of IBC, 2016

**In the matter of:**

**M/s UVA Engineers Pvt. Ltd.**

**... Operational Creditor/Applicant**

**Versus**

**Maha Associated Hotels Pvt. Ltd.**

**... Corporate Debtor/Respondent**

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

**Present Through Video Conferencing: -**

**For the Applicant : Prakul Khurana, Adv.  
Ankit Sareen, Adv.  
Nilimesh Sen, Adv.  
Gaurav Asati, Adv.  
Rohit Dubey, Adv.  
Tara Chand Meenia, RP**

**For the Respondent : Amol Vyas, Adv.**

**ORDER**

Heard Mr. Prakul Khurana, Adv. along with Mr. Ankit Sareen, Adv. appearing on behalf of the RP. Mr. Amol Vyas, Adv. appearing on behalf of the Suspended Director. Mr. Rohit Dubey, Adv. appearing on behalf of the SRA. Mr. Tara Chand Meenia, RP present in person.

**IA (IBC) (Plan) No. 06/JPR/2024**

The present application has been filed u/s 30(6) R/w 60(5) of IBC, 2016, for approval of Resolution Plan. Submissions could not be concluded. In this matter, fair value of the Corporate Debtor is shown of Rs. 6,93,85,340/-. Learned

Sd/-

Sd/-

counsel for the RP is directed to file valuation report. It is stated by learned counsel for the Suspended Director that Hon'ble NCLAT has passed an order on his interlocutory application dated 25.04.2024. Learned counsel for the Suspended Director is directed to furnished the copy of the said order within three days. List the IA on 09.07.2024.

**IA No. 176/JPR/2019**

**IA No. 437/JPR/2022**

Pleadings are complete in these IAs. List the IAs on 09.07.2024.

**CP No. (IB) 03/9/JPR/2018**

List the matter along with the pending IA's on 09.07.2024.

Sd/-

(Rajeev Mehrotra)  
Technical Member

Sd/-

(Deep Chandra Joshi)  
Judicial Member

July 02, 2024